



The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Act, 2018

Act 16 of 2018

Keyword(s):
Municipal Street Vendors, Street Vending

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PART - I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th April, 2018

No. Leg. 19/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 3rd April, 2018 and is hereby published for general information:-

HARYANA ACT NO. 16 OF 2018**THE HARYANA MUNICIPAL STREET VENDORS
(PROTECTION OF LIVELIHOOD AND REGULATION OF
STREET VENDING) REPEAL ACT, 2018****AN****ACT**

further to amend the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

- 1.** This Act may be called the Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Repeal Act, 2018. Short title.
- 2.** The Haryana Municipal Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, is hereby repealed. Repeal of Haryana Act 13 of 2014.
- 3.** Notwithstanding such repeal, anything done or any action taken under the Act so repealed shall be deemed to have been done or taken under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act 7 of 2014). Saving.

KULDIP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.